

**FORM C**

**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Dated: 04/01/23

From  
Jasoda Gulliya  
East of Kailash,  
New Delhi.

To  
The Interim Resolution Professional / Resolution Professional,  
Mr. Suman Kumar Verma,

**Subject: Submission of claim and proof of claim.**

Madam/Sir,

I, Jasoda Gulliya, hereby submits this claim in respect of the corporate insolvency resolution process of Idzire Hospitality Pvt. Ltd. The details for the same are set out below:

Relevant Particulars	
1.	Name of the financial creditor <i>Jasoda Gulliya</i>
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual) <i>Adhar No: 8374 5758 4076</i>
3.	Address and email address of the financial creditor for correspondence <i>C9 East of Kailash, New Delhi.</i>
4.	Total amount of claim (including any interest as at the insolvency commencement date) <i>RS. 270,424/2 + Interest + Cost</i>
5.	Details of documents by reference to which the debt can be substantiated <i>Loan Agreement &amp; Bank Statement</i>
6.	Details of how and when debt incurred <i>Through Bank</i>
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim <i>-</i>
8.	Details of any security held, the value of the security, and the date it was given <i>-</i>
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan
10.	List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor <i>Loan Agreement</i>
Signature of financial creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of the financial creditor] <i>Jasoda</i>	
Name in BLOCK LETTERS <b>JASODA GULLIYA</b>	
Position with or in relation to creditor	
Address of person signing <i>C9 East of Kailash, New Delhi.</i>	

*email  
jas.iff@gmail.com*

*Jasoda*

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.



भारतीय जनसंघ

भारत सरकार

Unique Identification Authority of India

Government of India

नामांकन क्रम / Enrollment No.: 2019/22274/02167

To  
जसोदा गुल्लिया  
Jasoda Gulliya  
W/O: Nishant Gulliya  
C-9 First Floor  
East Of Kailash  
Srinivaspuri  
East Of Kailash Phase-I  
Kalkaji South Delhi  
Delhi 110065  
9811979075

22/06/2013

135979903



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आपका आधार क्रमांक / Your Aadhaar No. :

**8374 5758 4076**

आधार - आम आदमी का अधिकार

*Jasoda*



भारत सरकार

Government of India



जसोदा गुल्लिया  
Jasoda Gulliya  
पति : निशांत गुल्लिया  
Husband : Nishant Gulliya  
जन्म तिथि / DOB : 01/02/1984  
महिला / Female



**8374 5758 4076**

आधार - आम आदमी का अधिकार



सत्यमेव जयते

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No. : IN-DL41363748646571V
Certificate Issued Date : 03-Jan-2023 03:52 PM
Account Reference : IMPACC (IV)/ dl916503/ DELHI/ DL-DLH
Unique Doc. Reference : SUBIN-DL91650356535903789275V
Purchased by : JASODA GULLIYA
Description of Document : Article 4 Affidavit
Property Description : Not Applicable
Consideration Price (Rs.) : 0 (Zero)
First Party : JASODA GULLIYA
Second Party : Not Applicable
Stamp Duty Paid By : JASODA GULLIYA
Stamp Duty Amount(Rs.) : 100 (One Hundred only)



Please write or type below this line

AFFIDAVIT / DECLARATION

I, Jasoda Gulliya, currently residing at C9, Ft. East of Kailash, New Delhi, do hereby declare and state as follows: -

- 1. Idzire Hospitality Pvt. Ltd., the corporate debtor was, at the insolvency commencement date, being the 7th day of Dec. 2022, actually indebted to me for a sum of Rs. 2,20,424 + Interest + Cost [Rupees Two lakhs seventy thousand four hundred & twenty four + Interest + Cost].
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Please list the documents relied on as evidence of claim].

Handwritten signature

Statutory Alert:

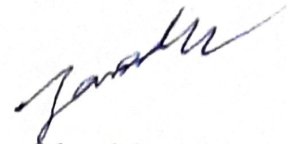
- 1. The authenticity of this Stamp certificate should be verified at www.shcesta.com or using e-Stamp Mobile App of Stock Holding
Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid
2. The onus of checking the legitimacy is on the users of the certificate
3. In case of any discrepancy please inform the Competent Authority

JAN 2023

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:  
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].  
- Nil -
5. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 04/01/23

Place: New Delhi



(Signature of the claimant)

VERIFICATION

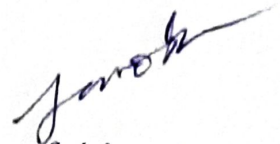
I, Jasoda Gulliya, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed there from.

- 4 JAN 2023

Verified at ..... on this ..... day of ....., 20.....

**CABIN No.- 33**

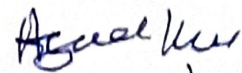
**J.T.O. Lane, Azad Bhawan Road,  
New Delhi-110002**



(Signature of claimant)



**ATTESTED**



**BY NOTARY PUBLIC  
NEW DELHI (INDIA)  
AZAD KUMAR - Adv.**

- 4 JAN 2023